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**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

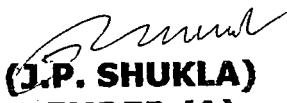
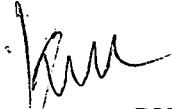
APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>OA 208/2007 Bhagwan Sahai 'C' Vs U.O.I. & Ors. 12.07.2007 Mr.C.B.Sharma, Counsel for the applicant. 12.07.2007 This case has been listed before the Deputy Registrar, due to non availability of the Division Bench. Be listed before the Hon'ble Division Bench on 25.07.2007.</p> <p> (GURMIT SINGH) DEPUTY REGISTRAR</p> <p>Shashi/</p> <p>25.07.2007</p> <p>OA No.208/2007</p> <p>Mr. C.B. Sharma, Counsel for applicant. Heard the learned counsel for the applicant. The OA is dismissed by a separate order.</p> <p> (J.P. SHUKLA) MEMBER (A)</p> <p> (KULDIP SINGH) VICE CHAIRMAN</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Jaipur, the 25th day of July, 2007

ORIGINAL APPLICATION NO. 208/2007

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN
HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Bhagwan Sahai C son of Shri Chhaju Ram aged about 47 years, resident of Gadwali Somara Post Pichu Padakhurd via Bandikui District Dausa and presently working as Artisan Khalasi under Inspector of Works-II, North Western Railway, Bandikui District Dausa (Rajasthan).

By Advocate: Mr. C.B. Sharma

.....Applicant

Versus

1. Union of India through General Manager, North Western Zone, North Western Railway, Jaipur.
2. Divisional Railway Manager, North Western Railway, Jaipur Division, Jaipur.
3. Sr. Divisional Personnel Officer, North Western Railway, Jaipur Division, Jaipur.

By Advocate: -----

.....Respondents

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

"(i) That the entire record relating to the case be called for and after perusing the same the respondents may be directed to count service rendered by the applicant upto 1997 in Loco towards further promotion in the Engineering Department with all consequential benefits.

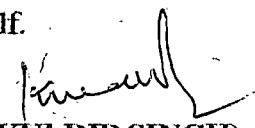


- (ii) That respondents be further directed to allow the applicant further promotion to the post of Sr. Khallasi and further on higher post as per service record from the date junior so allowed with all consequential benefits.
- (iii) Any other order, direction or relief may be passed in favour of the applicant which may be deemed fit, just and proper under the facts and circumstances of the case.
- (iv) That the cost of his application may be awarded."

2. As per the notice of demand of justice placed on record (Annexure A/11), it is clear that the applicant has taken steps to pursue his remedy before the Assistant Labour Commissioner (Central). However, the learned counsel for the applicant was unable to inform latest position in the matter before the Assistant Labour Commissioner. However, notice of demand shows that the matter is still pending.

3. Since the applicant has chosen a forum for redressal of his grievance before the Assistant Labour Commissioner, he cannot file this OA before this Tribunal. Hence the OA is dismissed at admission stage itself.


 (J.P. SHUKLA)
 MEMBER (A)


 (KULDIP SINGH)
 VICE CHAIRMAN

AHQ